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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ RC.REV. 18/2016

K S BHANDARI

..... Petitioner

Through: Mr. Akhil Sibal, Sr. Adv. with Mr.
Gaurav Bhardwaj, Adv.

Versus

M/S INTERNATIONAL SECURITY

PRINTERS PVT LTD

..... Respondent

Through: Mr. Sudhanshu Batra, Sr. Adv. with Mr.
Rajiv Dewan & Mr. Aditya Mishra,
Adv.

AND

RC.REV. 204/2017 & CM No.15804/2017 (for stay)

M/S FRONTIER SALES

..... Petitioner

Through: Mr. Sachin Datta, Sr. Adv. with Mr.
Praveey Pahuja, Adv.

Versus

M/S SUPERIOR EXIM PVT LTD

..... Respondent

Through: Mr. Anup Bhambani, Sr. Adv. with Ms.
Gurmeet Bindra, Adv.

AND

RC.REV. 205/2017 & CM No.15807/2017 (for stay)

M/S FRONTIER SALES

..... Petitioner

Through: Mr. Sachin Datta, Sr. Adv. with Mr.
Praveey Pahuja, Adv.

Versus

M/S SUPERIOR EXIM PVT LTD

..... Respondent

Through: Mr. Anup Bhambani, Sr. Adv. with Ms.
Gurmeet Bindra, Adv.

AND

RC.REV. 206/2017 & CM No.15810/2017 (for stay)

M/S FRONTIER SALES

..... Petitioner

Through: Mr. Sachin Datta, Sr. Adv. with Mr.
Praveey Pahuja, Adv.

Versus

M/S SUPERIOR EXIM PVT LTD

..... Respondent

Through: Mr. Anup Bhambani, Sr. Adv. with Ms.
Gurmeet Bindra, Adv.

AND

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RC.REV. 207/2017 & CM No.15828/2017 (for stay)

M/S FRONTIER SALES

..... Petitioner

Through: Mr. Sachin Datta, Sr. Adv. with Mr.
Praveey Pahuja, Adv.

Versus

M/S SUPERIOR EXIM PVT LTD

..... Respondent

Through: Mr. Anup Bhambani, Sr. Adv. with Ms.
Gurmeet Bindra, Adv.

AND

RC.REV. 208/2017 & CM No.15831/2017 (for stay)

M/S FRONTIER SALES

..... Petitioner

Through: Mr. Sachin Datta, Sr. Adv. with Mr.
Praveey Pahuja, Adv.

Versus

M/S SUPERIOR EXIM PVT LTD

..... Respondent

Through: Mr. Anup Bhambani, Sr. Adv. with Ms.
Gurmeet Bindra, Adv.

AND

RC.REV. 303/2017 & CM No.23452/2017 (for stay)

JAI RANI & ANR

..... Petitioners

Through: Mr. Mr. Anurag Bindal, Adv.

Versus

LALA JOTI PERSHAD SHIV MANDIR

TRUST & ORS

..... Respondents

Through: Mr. R.S. Kela, Mr. Bharat Gupta & Mr.
Sanjeev Bindal, Adv.

AND

RC.REV. 318/2017 & CM No.24855/2017 (for stay)

SHANTI DEVI

..... Petitioner

Through: Mr. J.P. Malviya, Adv.

Versus

DIGAMBAR JAIN PANCHAYAT

SAMAJ (REGD)

..... Respondent

Through: Mr. Prashant Sharma & Mr. Kartik
Khanna, Adv.

AND



RC.REV. 396/2017

BADI PANCHAYAT VAISH BISE

AGGARWAL (REGD)

..... Petitioner

Through: Mr. Ajay Gupta & Ms. Surabhi Gupta,
Advs.

Versus

SHRI SUNIL GUPTA

..... Respondent

Through: Mr. M. Tarique Siddiqui, Mr. Amoolya
Kumar Sharma, Ms. R. Ahmed & Mr.
Tanveer Ahmad, Advs.

AND

RC.REV. 397/2017

BADI PANCHAYAT VAISH BISE

AGGARWAL (REGD)

..... Petitioner

Through: Mr. Ajay Gupta & Ms. Surabhi Gupta,
Advs.

Versus

JAI PARKASH GOYAL

..... Respondent

Through: Mr. Siddharth Aggarwal, Adv.

AND

RC.REV. 519/2017 & CM No.41300/2017 (for stay)

SURENDER KAUR & ANR

..... Petitioners

Through: Mr. A.S. Chandhiok, Sr. Adv. with Mr.
Narender Bhandari, Ms. Sweta Kakkad,
Mr. Anukrit Gupta & Ms. Pallavi
Kumar, Advs.

Versus

ANOOP SINGH CHARITABLE TRUST

..... Respondent

Through: Mr. Hitendra Kumar & Ms. Surabhi
Tondon, Advs.

AND

RC.REV. 520/2017 & CM No.41302/2017 (for stay)

SURENDER KAUR & ANR

..... Petitioners

Through: Mr. A.S. Chandhiok, Sr. Adv. with Mr.
Narender Bhandari, Ms. Sweta Kakkad,
Mr. Anukrit Gupta & Ms. Pallavi
Kumar, Advs.

Versus

ANOOP SINGH CHARITABLE TRUST

..... Respondent

Through: Mr. Hitendra Kumar & Ms. Surabhi
Tondon, Advs.

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CORAM:
HON'BLE MR. JUSTICE RAJIV SAHAI ENDLAW

ORDER
17.11.2017

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1. Hearing on the need to refer the legal question to a Larger Bench concluded.
2. Order reserved.
3. On enquiry, it is informed that there is no order for payment of compensation in terms of *Atma Ram Properties (P) Ltd. Vs. Federal Motors Pvt. Ltd.* (2005) 1 SCC 705 while granting stay of the order of eviction in the cases mentioned below.
4. The counsels have been heard on the said aspect as well.
5. After hearing the counsels, payment of compensation at the rate mentioned against each of the matters in the table herein below, payable with effect from the month next after the month in which the period of six months granted for vacation of the premises expired, till further orders, month by month, in advance for each month, by the 10th day of the English calendar month is made condition precedent for continuance of the stay of order of eviction in each of the said petitions. Wherever there are arrears, the arrears till 31st December, 2010 be paid on or before 15th December, 2017:

Sl. No.	Case No.	Rate of compensation
1.	RC. REV. No.205/2017	Rs.20,000/- per month
2.	RC.REV. No.206/2017	Rs.20,000/- per month
3.	RC.REV. No.207/2017	Rs.20,000/- per month
4.	RC.REV. No.208/2017	Rs.20,000/- per month
5.	RC.REV. No.318/2017	Rs.10,000/- per month
6.	RC.REV.No.519/2017	Rs.25,000/- per month
7.	RC.REV. No.520/2017	Rs.25,000/- per month

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6. If there is any default, the orders of stay of the order of eviction impugned in the petition shall stand vacated and the respondent / landlord shall become entitled to execute the order of eviction subject to the final outcome of these petition.

7. Needless to state that the payments aforesaid are also subject to final outcome of the petitions and repatriable by the respondent / landlord in the event of the petitions succeeding.

CM No.15804/2017 in RC. REV. No.204/2017, CM No.15807/2017 in RC.REV. No.205/2017, CM No.15810/2017 in RC. REV. No.206/2017, CM No.15828/2017 in RC.REV. No.207/2017, CM No.15831/2017 in RC.REV. No.208/2017, CM No.23452/2017 in RC.REV. No.303/2017, CM No.24855/2017 in RC. REV. No.318/2017, CM No.41300/2017 in RC. REV. No.519/2017, CM No.41302/2017 in RC. REV. No.520/2017 (All for stay)

8. In terms of orders hereinabove and already made in each of the cases, the applications are disposed of.

RAJIV SAHAI ENDLAW, J

NOVEMBER 17, 2017

‘gsr’..

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